

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 474 of 2009 [DB]

[Arising out of Order-in-Appeal No. 22/2009-ST dated 02/03/2009 passed by the Commissioner of Central Excise, Customs & Service Tax (Appeals), Cochin]

**M/s Rubco Sales International
Private Limited**

Rubco House, South Bazaar, Kannur,
Kerala-670002

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax Calicut**

CENTRAL REVENUE BUILDING,
MANANCHIRA, CALICUT,
KOZHIKODE, - 673001
KERALA

Respondent(s)

APPEARANCE:

None for the Appellant

Shri P.Gopa Kumar, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20213 / 2022

Date of Hearing: 03/05/2022

Date of Decision: 03/05/2022

Per : Bench

None appeared on behalf of the appellant.

2. Heard Learned Authorized Representative for the Department. It is seen from the records that the appellants have availed Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate in Form-4 has also been issued by the Designated Committee, which has also been produced on record. In view of

the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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